



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE THE CHIEF JUSTICE MR. SOUMEN SEN

&

THE HONOURABLE MR. JUSTICE SYAM KUMAR V.M.

WEDNESDAY, THE 1ST DAY OF APRIL 2026 / 11TH CHAITHRA, 1948

WP(PIL) NO. 69 OF 2026

PETITIONER/S:

GEORGE JOHN
AGED 65 YEARS
S/O LATE GEORGE JOHN, RESIDING AT 230, MATHER NAGAR, SOUTH
KALAMASSERY, ERNAKULAM, KOCHI, PIN - 683033

BY ADVS.
SRI.V.M.KRISHNAKUMAR
SMT.SANJANA JAYAKUMAR

RESPONDENT/S:

- 1 ELECTION COMMISSION OF INDIA
NIRVACHAN SADAN, ASHOKA ROAD, NEW DELHI, PIN - 110001
- 2 CHIEF ELECTORAL OFFICER
ELECTION DEPARTMENT, KERALA LEGISLATIVE COMPLEX VIKAS
BHAVAN P.O, THIRUVANANTHAPURAM, PIN - 695001
- 3 SECRETARY
LOCAL SELF GOVERNMENT SWARAJ BHAVAN, NANTHANCODE,
KOWDIAR P.O., THIRUVANANTHAPURAM, PIN - 695003
- 4 DIRECTOR OF PANCHAYATS
PUBLIC OFFICE BUILDING, OPPOSITE MUSEUM, PMG JUNCTION,
THIRUVANANTHAPURAM, PIN - 695033
- 5 DIRECTOR OF MUNICIPALITY
PUBLIC OFFICE BUILDING, OPPOSITE MUSEUM, PMG JUNCTION,
THIRUVANANTHAPURAM, PIN - 695033



- 6 DIRECTOR GENERAL OF POLICE
POLICE HEADQUARTERS, VAZHUTHACAUD, THIRUVANANTHAPURAM,
PIN - 695010

- 7 KERALA STATE ELECTRICITY BOARD LIMITED,
REPRESENTED BY SECRETARY, VYDYUTHI BHAVANAM, PATTOM,
THIRUVANANTHAPURAM,, PIN - 695004

BY ADV SHRI.DEEPULAL MOHAN, SC, STATE ELECTION COMMISSION,
KERALA; SRI B PREMOD - R2

THIS WRIT PETITION (PUBLIC INTEREST LITIGATION) HAVING COME UP FOR
ADMISSION ON 01.04.2026, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:



JUDGMENT

Soumen Sen, C.J.

This Public Interest Litigation has been filed for enforcement of the Circular issued by the Chief Electoral Officer, Kerala dated 18th March 2026. The Circular requires all District Election Officers in Kerala to ensure compliance with the instructions issued by the Election Commission of India regarding the use of eco-friendly materials during election campaigns and the strict prohibition of plastic and non-biodegradable materials.

2. The learned counsel for respondent Nos. 1 and 2 submitted that a learned Single Judge of this Court, in ***St.Stephen's Malankara Catholic Church, Alappuzha v. State of Kerala***¹ in paragraph 34, sub-clause (f), had already issued directions to the Election Commission of India and the State Election Commission of Kerala to ensure that the orders of this Court and the circulars/orders of the Government are not violated by any entity or political party during election periods. A further direction was issued that the necessary incorporations in this regard shall be made in the Model Code of Conduct to be published by them in future.



3. The learned counsel submitted that no instance of any violation has so far been received by respondent Nos. 1 and 2. The writ petition has been filed without disclosing any instance of violation, and the prayers, as such, are not maintainable.

4. In the absence of any material to show that there has been any violation of the guidelines under the Model Code of Conduct in relation to the installation of unauthorized boards, banners, hoardings, flags, etc., we are not inclined to entertain this petition.

The Public Interest Litigation stands dismissed.

Sd/-

SOUMEN SEN
CHIEF JUSTICE

Sd/-

SYAM KUMAR V.M.
JUDGE



APPENDIX OF WP(PIL) NO. 69 OF 2026

PETITIONER EXHIBITS

- Exhibit P1 A TRUE COPY OF THE JUDGMENT IN W.P.(C) NO. 24840 OF 2017 DATED 21.1.2021
- Exhibit P2 A TRUE COPY OF THE G.O. (MS) NO. 06/2016/TRAN DATED 02.02.2016 ATTACHED ALONG WITH KERALA STATE POLICY ON OUTDOOR ADVERTISING 2007
- Exhibit P3 A TRUE COPY OF THE COMMUNICATION DATED 18.03.2026 ISSUED BY THE CHIEF ELECTORAL OFFICER, KERALA
- Exhibit P4 PHOTOGRAPHS OF ILLEGAL HOARDINGS IN KALAMASSERY MUNICIPALITY AND NEDUMBASSERY GRAMA PANCHAYAT AREA
- Exhibit P5 A TRUE COPY OF THE GOVERNMENT ORDER G.O(RT)NO.3256/2022/LSGD DATED 31.12.2022 DATED 31.12.2022 ALONG WITH ENGLISH TRANSLATION
- Exhibit P6 A TRUE COPY OF THE CIRCULAR NO.R.C.I.262/2022/LSGD DATED 21.11.2023 ALONG WITH ENGLISH TRANSLATION
- Exhibit P7 A TRUE COPY OF THE REPRESENTATION SUBMITTED BY THE PETITIONER DATED 21.7.2025 TO THE CHIEF SECRETARY TO GOVERNMENT
- Exhibit P8 A TRUE COPY OF THE REPRESENTATION SUBMITTED BY THE PETITIONER DATED 21.7.2025 TO THE DIRECTOR GENERAL OF POLICE
- Exhibit P9 A TRUE COPY OF THE REPRESENTATION SUBMITTED BY THE PETITIONER DATED 21.7.2025 TO THE DISTRICT COLLECTOR
- Exhibit P10 A TRUE COPY OF THE REPRESENTATION SUBMITTED BY THE PETITIONER DATED 21.7.2025 TO THE SECRETARY, KALAMASSERY MUNICIPALITY
- Exhibit P11 A TRUE COPY OF THE REPRESENTATION SUBMITTED BY THE PETITIONER DATED 21.7.2025 TO THE SECRETARY, NEDUMBASSERY GRAMA PANCHAYAT
- Exhibit P12 A TRUE COPY OF THE REPRESENTATION SUBMITTED BY THE PETITIONER DATED 21.7.2025 TO THE PRINCIPAL SECRETARY, LOCAL SELF GOVERNMENT DEPARTMENT
- Exhibit P13 A TRUE COPY OF THE REPRESENTATION SUBMITTED BY THE PETITIONER DATED 21.7.2025 TO THE CHAIRMAN, KERALA STATE ELECTRICITY BOARD LIMITED
- Exhibit P14 TRUE COPY OF THE KERALA MUNICIPALITY (AMENDMENT) BILL NOTIFICATION, 2025 DATED 27.09.2025